

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No. 3979 of 2015

E. Venkata Rao and Others ***Petitioners***

Mr. Arun Kumar Budhia, Amicus Curiae

-versus-

State of Odisha and Others ***Opposite Parties***

Mr. Debakanta Mohanty, Addl. Govt. Advocate

Mr. Debasis Nayak, Advocate (CMC)

CORAM:
THE CHIEF JUSTICE
JUSTICE R.K. PATTANAİK

ORDER
08.02.2022

Order No.

45. 1. An affidavit has been filed by the Cuttack Municipal Corporation (CMC) on 24th January, 2022 stating inter alia that the CMC has engaged the services of a consultant CRISIL for preparation of CDA (Planning & Building Standards for Core areas) Regulations for regulating development of core areas of Cuttack. It is expected that the said Regulations would also deal with the issue of construction of Kalyan Mandaps in the core area.
2. Mr. Budhia, learned Amicus Curiae on behalf of the Petitioner states that this Court's order dated 9th November, 2016 holds the field and should continue to operate till such time the new Regulations are framed. This is also the plea of Mr. S.P. Mishra, learned Senior Counsel appearing on behalf of the Petitioner in W.P.(C) No.34764 of 2020 as well as Mr. Nayak, learned counsel appearing on behalf of the CMC.

3. It is accordingly clarified that this Court's order dated 9th November, 2016 will be strictly followed by all concerned till such time the new Regulations are framed.

4. In the meantime, individual cases of violation of this Court's order dated 9th November, 2016 will be brought to the notice of this Court by the learned Amicus Curiae by filing an appropriate application.

5. List on 21st June, 2022.

S.K. Jena/P.A.

